

[English]

SHRI KAMAL NATH : I have given him an opportunity to clarify for the benefit of my colleagues.

[Translation]

MR. SPEAKER : You have not asked The number of stages through which the Master plan has to pass before it is finally approved :

[English]

SHRI KAMAL NATH : Sir, the Delhi Urban Arts Commission has a certain role to play. What is the role ? I presume and assume that the Delhi Development Authority has made this master plan. Why has it gone to the Delhi Urban Arts Commission ? After all the Delhi Urban Arts Commission has a distinct role to play, it is required to play statutorily. But what is this role ? He says that it is expected by the end of January 1986. At what stage is it now ? We are in December. Are they at the typing stage ? If they are at the typing stage, that means it will be finished just in time.

MR. SPEAKER : Are you concerned with the stage at which it is or the final verdict ?

SHRI ABDUL GHAFOR : The emerging scenario of Delhi had led us to refer it to the Urban Arts Commission and I hope the Hon. Member will himself be aware of all these facts. I have already told him that the Delhi Urban Art Commission is going to submit its report by the end of January. It is now December. Why doesn't he wait for one month more when everything will be clear ?

Allotment of flats and plots in the names of husband and wife jointly

*201. **SHRI MAHENDRA SINGH :** Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether DDA has drawn up a plan to allow allotment of flats and plots jointly in the name of wife and husband with a view to securing social justice to women ;

(b) if so, the steps taken to implement the scheme ;

(c) whether Government have issued any direction or guidance to various State Governments/Union Territories and other urban housing organisations to promote similar scheme ; and

(d) if so, the details in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Yes, Sir.

(b) The details are under finalisation.

(c) & (d) A letter was issued on 10th June, 1985 to all State Governments and Union Territory Administrations. A copy of the letter is given below.

IMMEDIATE

No. I-11016/8/85-HII

Government of India

Ministry of Works and Housing

(Nirman Aur Awaz Mantralaya)

New Delhi, 10th June, 1985

To

Secretary (in charge)

1. All State Governments.

2. All Union Territories Admn.

Subject :— Development and Welfare of Women.

Sir,

As you may be aware, the Sixth Plan (1980-85) had laid special emphasis on the development and welfare of women. A specific recommendation in this regard had been made which reads as follows :—

“Economic independence would accelerate the improvement of the status of women. Govt. would endeavour to give joint titles to husband and wife in all developmental activities involving transfer of assets. This would be taken up for implementation to start within programmes like distribution of land and house-sites

and beneficiary oriented economic units”.

2. It is felt that the practice of giving joint titles in respect of houses allotted under the social housing schemes would be already obtaining in various States/U.Ts. The Planning Commission desires that steps taken for the implementation of the above recommendation should be indicated in the 7th Plan document, which is under finalisation now. It is, therefore, requested that the position in this regard may please be intimated at an early date. However, if this has not been done so far, steps may kindly be taken urgently to have the needful done and the position intimated to this Ministry by the 15th July, 1985 at the latest.

Yours faithfully,
Sd/ --
(O.P. GUPTA)

Under Secretary of the Govt. of India

SHRI MAHENDRA SINGH : It refers to the letter written by the Under Secretary to the various States. I would like to know from the hon. Minister how many States have replied before 15th July, the dead line. As desired in the letter, has the recommendation that the steps to be taken in this regard been included in the 7th Plan document or not ?

THE MINISTER OF URBAN DEVELOPMENT (SHRI ABDUL GHAFOOR) : Actually, to tell you the truth. I myself was discussing about this house matter with the Prime Minister. It was the Prime Minister who told me that in future you ask the DDA that they should register in the names of the wives also.

PROF. MADHU DANAVATE : When you say that you are now telling the truth, does it mean that so far you were not telling the truth ?

SHRI ABDUL GHAFOOR : Prof. Madhu Dandavate is the most experienced man, intelligent man. When I expressed that, I was discussing with the P.M., then what is the fault if my Prime Minister asks me

to do it ? Therefore, a letter was sent by the Housing Ministry to all the States that it is desirable that when a person is asking for registration of the house, his wife's name should also be included in that.

MR. SPEAKER : Question hour is over.

SHRI ABDUL GHAFOOR : I think there is no harm. There are many things in this country...

MR. SPEAKER : Question hour is over.

WRITTEN ANSWERS TO QUESTIONS

[English]

Rebate on Foodgrains to Fair Price Shopowners

*184. **SHRI VISHNU MODI :** Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that Government give 10 per cent rebate to the fair price shopowners after the allotment of food articles to them;

(b) if so, whether it is also a fact that recently this kind of rebate has been discontinued in many States of the country; and

(c) if so, the action taken by Government following the withdrawal of this rebate by the States ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI K. P. SINGH DEO) : (a) to (c) Under the Scheme of Public Distribution, the Central Government allocates wheat and rice to State Governments and Union Territory Administrations at uniform Central Issue Prices. The State Governments and Union Territory Administrations determine the retail prices of these food articles for sale through fair price shops after adding transportation cost, commission to the fair price shopowners and other incidental charges to the Central